

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 2407 of 2021**

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Gulam Ansari	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. A.K. Choudhary, Advocate
For the State	: Mr. S.K. Tiwari, Addl. P.P.

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**Order No.02 Dated- 17.04.2021**

Heard the parties through video conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Jamtara Cyber Crime P.S. Case No.61 of 2020 registered under sections 414/419/420/467/468/471/120B/34 of the Indian Penal Code and under Section 66B/C/D of I.T. Act.

The learned counsel for the petitioner submits that the allegation against the petitioner is that he along with other co-accused persons of the case are impersonating themselves as bank officers and after obtaining information about the details of A.T.M. cards of the account holders of bank, they swindle away money from their bank accounts. It is further submitted that the allegations against the petitioner are all false and nothing has been recovered from the conscious possession of the petitioner. It is next submitted that the petitioner has no criminal antecedent as has been mentioned in paragraph no. 10 of the anticipatory bail application. It is then submitted that the petitioner is ready and willing to furnish sufficient security including cash security and undertakes to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the

above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing cash security of Rs.15,000/- and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned A.S.J.-I, Jamtara, in connection with Jamtara Cyber Crime P.S. Case No.61 of 2020 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

Gunjan-